

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 15**  
**173/241-242/PB/2019**

**IN THE MATTER OF:**

Emmar Holding II

.... Applicant/petitioner

v.

Emmar MGF Land Ltd. & Ors.

.... Respondent

**SECTION:**

**Under Section 241-242 of the Companies Act, 2013**

**Order delivered on 04.06.2021**

**CORAM:**

**MS. MANORAMA KUMARI**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant Mr. Dheeraj Nair, Mr. Kumar Kislay and Mr. Angad Baxi, Advs.

For the respondent Mr. Krishnendu Datta, Sr. Adv. with Mr. Kunal Mimani and Ms. Mehak Khurana, Advs. for Respondent No. 9  
Mr. Kunal Sinha, Advocate for Respondent

No.1

Dr. U K Chaudhary, Sr. Adv. with Ms. Manisha Chaudhary, Adv. for R-2

**ORDER**

The Applicant in the current application prays for the following:

- a) Pass the final judgement and order in the Company Petition No. 173 of 2019, after giving time bound directions to the parties to file Written Submissions;

*Chaudhary*

b) in the alternative and strict without prejudice to the foregoing pending final disposal of the Company PEtition, pass interim order(s) in favour of the Applicant/ Petitioner; and  
c) pass such other orders or directions as this Hon'ble Tribunal may deem fit in the interest of justice.

The final order in Company Petition No. 173 of 2019 would be pronounced after the final hearing of the Company Application; the next date of hearing for Company Petition is stated to be 08.07.2021.

List C.A. 225/2021 on 08.07.2021.

- Sd -

**(MANORAMA KUMARI)**  
**ACTG. PRESIDENT**

- Sd -

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**